

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.08
C.P. (IB) No.127/BB/2024

IN THE MATTER OF:

M/s. Kordash Handlers & Logistics
Private Limited ... Petitioner
Vs.
M/s. Egita Network and Media
Private Limited ... Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on 25.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Kruthika Raghavan
Ms. Samiksha Patil
For the Respondent : Shri. Gururaj

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. Shri Gururaj undertakes to file Vakalath on behalf of the Respondent and requested time to file reply in the C.P.
3. Therefore, two days' time is granted to file Vakalath and two weeks thereafter to file reply duly serving the copy on the otherside and one week thereafter to the Petitioner to file rejoinder if any.
4. List the case on **23.07.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)